

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:556

ANSWERED ON:07.08.2013

SUPREME COURT DIRECTIONS TO INVESTIGATION AGENCIES

Hegde Shri Anant Kumar;Roy Shri Arjun

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Supreme Court has directed the Central Bureau of Investigation (CBI) not to share information with the Government related to investigations;
- (b) if so, the facts of the matter in this regard along with the reaction of the Government on the said direction of the Supreme Court;
- (c) whether the said directions are related to sharing all types of information with the Government or limited to certain cases; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (d): In Writ Petition(Crl.) No. 120 of 2012, titled Manohar Lal Sharma, dated 08.05.2013, the Supreme Court, in the matter of enquiry and investigation into inquiries relating to allocation of Coal Blocks, has directed that the Director, CBI shall ensure that secrecy of the inquiries and investigations into allocation of Coal Blocks is maintained and no access of any nature in this regard is provided to any person or authority.

The Government has noted the directions. The Delhi Special Police Establishment Act, 1946 already provides for superintendence of the Central Vigilance Commission in the matter of investigation of offences relating to offences committed under the Prevention of Corruption Act, 1988, with the rider that the Commission shall not exercise powers in such a manner so as to require Delhi Police Establishment to investigate or dispose of any case in a particular manner.